

and an ambulance promptly started the search. Due to the difficult terrain, adverse weather conditions and darkness, the vehicles were unable to reach the scene of the accident, but foot parties from the vehicles including some police personnel reached the site of the wreckage at 12.30 a.m. near village Maksudpur about 3 miles East of the runway. They found that the aircraft had completely disintegrated on impact with the ground and its wreckage was strewn over an area of approximately half a mile. There were no survivors and the bodies of the passengers and crew had been torn apart. There was no fire at the time. Separately, Indian Airlines had also sent out search parties along with a doctor and an ambulance.

The commander of the ill-fated plane was Capt. J. M. Thapar who had a total flying experience of about 8,000 hours, 3,000 of them on F-27 planes including over 1000 in command. A Court of Inquiry presided over by Shri Justice Rajinder Sachar of the Delhi High Court is being constituted to enquire into the causes and circumstances of this tragic accident

The House will share my profound sense of shock and join me in expressing sympathy with the families of those killed. It is a matter of deep sorrow that one of the passengers of this plane was a colleague of ours, Shrimati Minimata Agamdas Guru.

SHRI R. V. SWAMINATHAN (Madurai) : Mr. Speaker, will you permit some questions on this statement or allow a discussion ?

SHRI JYOTIRMOY BOSU : Sir, you should either allow a calling attention or a discussion under rule 193 because there were serious lapses on the part of the airport authorities.

MR. SPEAKER : A judicial enquiry has already been ordered. Let me think over it.

13.50 hrs.

**INDIAN IRON AND STEEL COMPANY
(TAKING OVER OF MANAGEMENT)
BILL***

**THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES (SHRI
SHAHNAWAZ KHAN) :** Sir, on behalf of Shri Mohan Kumaramangalam, I beg to move for leave to introduce a Bill to provide for

the taking over of the management of the undertaking of the Indian Iron and Steel Company Limited for a limited period in the public interest and in order to secure the proper management of the undertaking.

SHRI S. M. BANERJEE (Kanpur) : Why for a limited period ? Why not permanently ?

MR. SPEAKER : He will explain that when the Bill is taken up for consideration. The question is :

"That leave be granted to introduce a Bill to provide for the taking over of the management of the undertaking of the Indian Iron and Steel Company Limited for a limited period in the public interest and in order to secure the proper management of the undertaking."

The motion was adopted.

SHRI SHAHNAWAZ KHAN : I introduce the Bill

13.52 hrs.

**STATEMENT RE. INDIAN IRON AND
STEEL COMPANY (TAKING OVER OF
MANAGEMENT) ORDINANCE, 1972**

**THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES (SHRI
SHAHNAWAZ KHAN) :** Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972, under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

MR. SPEAKER : It is nearing 2 O'clock. Lunch hour has been taken up by the other business. If you like, we can continue.

SHRI S. M. BANERJEE (Kanpur) : We do not want you to be hungry because hunger and anger go together.

MR. SPEAKER : Don't think about me ; think about you.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Why should you think we are so heartless ?

MR. SPEAKER : All right. We will adjourn for lunch and meet at 3 O'clock.

12.54 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha re-assembled at two minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, before you take up the regular business, I wish to raise two points. Last week, on the 10th of August, I handed over to you a true copy of the interim report of the Wanchoo Committee, duly authenticated by me.

MR. DEPUTY-SPEAKER : The matter is being considered. It is under consideration.

SHRI JYOTIRMOY BOSU : Seven days have passed. Government have more or less accepted certain recommendations, like the one on imposing a ceiling on cash holdings. Why is the government not coming forward with the copy of the report? It should be made available to Members.

MR. DEPUTY-SPEAKER : It is true it has taken some time. But it is still under consideration. I hope the decision would be taken soon.

SHRI JYOTIRMOY BOSU : Then, I had given notice of a privilege motion against Shri Siddheswar Prasad for misleading the House in reply to a question on Asian Cable Corporation Limited. Shri K. P. Goenka . . .

MR. DEPUTY-SPEAKER : He has to give prior notice.

SHRI JYOTIRMOY BOSU : I have given notice to office.

MR. DEPUTY-SPEAKER : Then it is under consideration.

SHRI JYOTIRMOY BOSU : Ministers are trying to protect big business . . .

MR. DEPUTY-SPEAKER : What he says will not go on record.

SHRI JYOTIRMOY BOSU : * * *

13.05 hrs.

DISTURBED AREAS (SPECIAL COURTS) BILL—Contd.

MR. DEPUTY-SPEAKER : We resume

discussion on the Disturbed Areas (Special Courts) Bill. In the discussion on the last occasion, the House at one stage agreed to refer the Bill to the Joint Committee and then, subsequently, rescinded that decision. Before we proceed with the Bill I would like to know what the Minister has got to say about it.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : We had agreed that this Bill should be referred to a Joint Committee. The original intention of the Government was to proceed with the Bill. But in view of the various opinions that were expressed by the hon. Members and possible difficulties that might arise in the Bill, in deference to the wishes of the hon. Members, Government agreed that the Bill may be referred to a Joint Select Committee. Then, about the composition of the Committee there were some difficulties. I have given notice of a substitute motion. If you allow it, I will move it.

MR. DEPUTY-SPEAKER : There are two Motions to refer the Bill to the Joint Committee, one by Shri R. D. Bhandare and the other by Shri Ram Niwas Mirdha, If Mr. Bhandare wants to press for his Motion, then I will have to put that first to the House. That is not pressed. Then, let the Minister move his Motion.

SHRI RAM NIWAS MIRDHA : I beg to move :

"That the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

Shri R. D. Bhandare, Shri M. C. Daga, Shri Madhu Dandavate, Shri Tulsi Das Dasappa, Shri Biren Dutta, Shri C. D. Gautam, Shri Dinesh Chander Goswami, Shrimati Subhadra Joshi, Dr. Kajias, Shri Purushottam Kakodkar, Shri Sat Pal Kapur, Shri L. D. Kotold, Shrimati T. Lakshminthamma, Shri Mukhtiar Singh Malik, Shri Prasannabhai Mehta, Shri G. S. Mishra, Shri F. H. Mohsin, Shri Priya Ranjan Das Munai, Shri Balakrishna Venkanna Naik, Shri Sarjoo Pandey, Shri K. C. Pant, Shri H. M. Patel, Shri M. Satyanarayana Rao, Shri Ebrahim Sulthman Saif

*** Not recorded.